

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2706
ANSWERED ON:28.07.2014
FLOUTING OF SAFETY NORMS
Venkatesh Babu Shri T.G.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any instances of flouting of safety norms and serious lapses by private aircraft including helicopters have come to the notice of the Directorate General of Civil Aviation (DGCA) during the last three years and the current year;
- (b) if so, the details thereof; and
- (c) the action taken by DGCA in these cases?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Shri G. M. Siddeshwara)

(a) & (b) Yes, Madam. A number of instances related to flouting of safety norms and serious lapses by private aircraft operators including helicopters have come to the notice of DGCA during surveillance inspections, audits etc. Details of the instances observed during the last three years and current year are as follows:

Year	Number of Cases
2011	38
2012	227
2013	167
2014	124
(up to June)	
Total	556

(c) Enforcement actions taken in such cases are suspension, warning, cancellation, withdrawal of permit/certificate, licenses, authorisation, approvals etc.